

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 60360 Of 2013**

[Arising out of OIA No. 161/ST/A[[:D-11/2013 dated 29.04.2013 passed by the Commissioner (Appeals) of Central Excise, Delhi-II]

**M/s Royal Dash Construction**  
F-9/5, DLF Phase I, Gurgaon-122002

**: Appellant (s)**

Vs

**C.S.T, Delhi**  
IAEA House, IP Estate, New Delhi-110002

**: Respondent (s)**

APPEARANCE:

Present for the appellant: None

Present for the Respondent: Shri Rajeev Gupta, Shri Ravinder Jangu, DRs

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No. 60334 /2023**

Date of Hearing: 05.09.2023

Date of Decision: 05.09.2023

**Per : S. S. GARG**

None appeared for the appellant. On 03.08.2023, none has appeared on behalf of the appellant and last opportunity was given to the appellant to appear and argue the matter but in spite of that, none has appeared on behalf of the appellant. As the matter pertains to the year 2013, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration of appeal by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)